

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2817

ANSWERED ON:20.03.2017

Pay Increase Proposals

Adhikari,Shri,Dibyendu

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has any report on the pay increase proposal across the industries in the country for 2017-18 and if so, the details thereof;
- (b) whether after a chunk hike of 12.6 per cent in 2011 the yearly salary increase has been around 10 per cent and is projected to be 9 per cent in 2017-18 financial year; and
- (c) if so, the details thereof?

**Answer**

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI BANDARU DATTATREYA)

(a) to (c): Under the provisions of the Minimum Wages Act, 1948, both Central and State Governments are appropriate Governments to fix, review and revise the minimum wages of the workers employed in the scheduled employments under their respective jurisdictions. Presently, there are 45 scheduled employments in the Central Sphere (Annexure-I). The Central Government has notified the revision of minimum wages for the scheduled employments in the Central sphere on 19.01.2017. The increase in minimum wages for scheduled employment under the Central sphere w.e.f. 19.01.2017 is shown at Annexure-II.

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